

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP No.

P.C. Jain Versus U.O.I.

Date of Order	Orders
	<p>OA 538/01</p> <p><u>18.7.2002</u> None present for either side. Inspite of time granted, applicant has not filed rejoinder. Three weeks time is granted ^{as last option} to file rejoinder, if any. List it on 16.10.2002.</p> <p><i>M. L. CHAUHAN</i> MEMBER (JUDICIAL)</p>
27.08.2002	<p>Mr. P.N. Jatti, Counsel for the applicants. Mr. B.N. Sandu, Counsel for the respondents.</p> <p>Learned counsel for the respondents has placed on record a copy of the order whereby the applicants have been absorbed in the BSNL w.e.f. 1.10.2000.</p> <p>2. Having seen the order. Mr. P.N. Jatti, learned counsel for the applicants states that the OA may be returned to him for presentation to the proper court.</p> <p>3. Consequently, it is directed that the OA be returned to the applicants in accordance with rules for presentation to the proper forum.</p> <p><i>Gopal Singh</i> (GOPAL SINGH) ADMN. MEMBER</p> <p><i>G.L. Gupta</i> (G.L. GUPTA) VICE CHAIRMAN</p> <p><i>Rever</i> BN G1S</p>
	<p><i>Rever</i> OA 538/01 G1S</p>